Central Administrative Tribunal Principal Bench

CP No.756/2017 In OA No.72/2017

New Delhi this the 11th day of January, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Ms. Praveen Mahajan, Member (A)

Tushar Ranjan Mohanty,
Aged 58 years,
S/o Shri Rabi Narayan Mohanty,
SAG Officer of the Indian Statistical Service,
Deputy Director General,
Department of Empowerment of Persons with Disabilities,
Ministry of Social Justice and Empowerment, Room No.
514, 5th Floor, B-II Wing,
Pt. Deendayal Antoday Bhavan, CGO Complex,
New Delhi-110003.

G-31, HUDCO Place Extension, New Delhi-110049

-Petitioner

(By Advocate: Applicant in person)

Versus

- Prof. T.C.A. Anant, Chief Statistician of India and Secretary, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, Sansad Marg, New Delhi-110001.
- Shri Manoj Verma,
 Deputy Director,
 Rajasthan (West), Regional Office,
 Field Operations Division,
 National Sample Survey Office,
 Ministry of Statistics and Programme Implementation,
 NSSO Bhawan, Hari Bhau Upadhyay Nagar,
 Ajmer-305004

-Respondents

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Justice Permod Kohli:

Compliance affidavit has been filed by the respondents. The respondents have released an amount of Rs. 2,27,925/- and credited the same into the Bank Account of the applicant, which fact has not been disputed. The only direction given to the respondents was to release the admissible salary to the applicant for the period the leave has been sanctioned vide order dated 01.09.2016. The salary of the said period has been paid, and hence nothing survives in the Contempt Petition.

- 2. Mr. Mohanty, however, pointed out that the admissible salary for some other period has not been paid. He is at liberty to approach the respondents for payment of such salary as mentioned in Para 8.3 of the relief claimed in the OA.
- 3. With these observations, the Contempt Petition is disposed of. Notices are discharged.

(Praveen Mahajan) Member (A)

(Justice Permod Kohli) Chairman

cc.